

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6254
ANSWERED ON:04.05.2010
UNAUTHORISED GUEST HOUSES
Muttemwar Shri Vilas Baburao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of authorised and unauthorised Guest Houses running in the NCT of Delhi including Paharganj and Karol Bagh;
- (b) the number of Guest Houses having valid licences and the number of those which do not have any licence issued from MCD/NDMC/DDA/DCP (licensing);
- (c) whether most of the Guest Houses are running in buildings meant for residential purposes; and
- (d) if so, the total number of such cases reported during each of the last three years, area-wise alongwith action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Delhi Police has reported that a present, 1275 Guest Houses/Hotels are running in NCT of Delhi. Of these, the lodging licences have been issued to 980 Guest Houses/Hotels on receipt of Trade Licences from the concerned Municipal authorities, Fire NOC from Delhi Fire Service and clearance from the local/traffic Police and 295 cases have been referred to these Departments for examination and clearance. Besides this, 71 Guest Houses are running unauthorizedly.

The Municipal authorities have reported that Guest Houses are running either in commercial buildings or in such buildings which are under mixed land use policy and action is taken against unauthorized Guest Houses as per law.